

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-527
IB-3372/ND/2019

IN THE MATTER OF:

Satish Mittal

Vs.

M/s Ozone Builders and Developers Pvt Ltd

....Applicant

.....Respondent

SECTION

U/s 9 IBC Code 2016

Order delivered on 15.01.2021

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Shadan Farasat, Bharat Gupta and Shourya Dasgupta, Advs.

For the Respondent

:

ORDER

Ld. Counsel for the respondent submitted that he has served the copy of the reply to the Operational Creditor on 14.03.2020 and filed the same before the Registry on 16.03.2020 but the same is not on the record. Ld. Counsel for the respondent is requested to share the diary number with the Court Officer.

Ld. Counsel for the applicant seeks more time to file the rejoinder on the ground that due to lockdown the rejoinder could not be filed within time. We notice that the applicant has received the reply on 14.03.2020 and so sufficient opportunity has already been given to the file the rejoinder but he seeks more time to file the rejoinder. Prayer is rejected. Right to file the rejoinder is hereby closed. List for final hearing on **04.03.2021**.

Sd/-

(K.K. VOHRA)
MEMBER (T)

Sd/-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)